

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL::HYDERABAD BENCH::
AT HYDERABAD

O.A.No.804/92.

Date of Decision: 28.4.1993 .

Between:

M. Isreal Applicant

And

1. The Chief Personnel Officer,
South Central Railway,
Secunderabad.
2. The Dy.Chief Mechanical Engineer,
Carriage Repair Workshop,
S.C.Railway, Tirupathi. Respondents

Counsel for the Applicant : Sri V.Krishna Rao, Advocate

Counsel for the Respondents : Sri N.R.Devaraj, Standing
Counsel for Railway

CORAM:

HON'BLE MR. JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE MR.P.T. THIRUVENGADAM, MEMBER (ADMN.)

J U D G M E N T

(As per Hon'ble P.T.Thiruvengadam, Member (Administration))

This O.A. was filed by the applicant praying for a direction to the respondents to give proforma promotion with fixation of pay and arrears of pay and other consequential benefits which are due to the applicant from the day he is due for promotion.

2. Similar O.A. has been filed by similarly situated applicants in O.A.No.807/92 which has been disposed of by this Tribunal on 28-4-1993 with the following directions:

"para-16: The applicants 1 and 2 joined the Repair Workshop at Tirupathi on 28.9.1987 and the applicants 3 to 6 joined the said Workshop on 24.3.1986, 7.2.1986, 7.2.1986 and 24.3.1986 respectively. Sri A.Nagarajan, junior to

...2/-

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the applicant was promoted to Grade-II on 30.8.1984 and later on he was promoted to Grade-I on 28.5.1986. The applicants 1 and 2 had to be given notional promotion in Grade-II and Grade-I on the same date i.e. 28.5.1986. The notional promotion in Grade-II in regard to the applicants 3 to 6 had to be given on 24.3.1986, 7.2.86, 7.2.86 and 24.3.86 respectively and all of them had to be given notional promotion in Grade-I on 28.5.96.

para-17: In the result, the O.A. is dismissed in regard to the arrears of difference of pay and it is ordered in regard to the notional promotion as referred to above. No costs."

3. Accordingly, this O.A. is disposed of on similar lines as under:

4. The applicant joined Carriage Repair Workshop, Tirupathi on 17.3.1987. Sri K. Subbaramanyam Raju, junior to the applicant was promoted to Highly Skilled Grade-II on 30.10.1985 and to Grade-II on 23.12.1986. The applicant has to be given notional promotion to Highly Skilled Grade-II and Grade-I on the same date i.e. 23.12.1986.

5. The O.A. is dismissed in regard to the arrears of difference of pay and it is ordered in regard to the notional promotion as referred to above. No costs.

P.T. Thiru
(P.T. THIRUVENGADAM)
Member (A)

V. Neeladri Rao
(V. NEELADRI RAO)
Vice Chairman

Dated: 28th April, 1993.
Dictated in the Open Court.

810/SP/2
Deputy Registrar (J)

sk/gr.
To

1. The Chief Personnel Officer
S.C.Rly, Secunderabad.
2. The Deputy Chief Mechanical Engineer,
Carriage Repair Workshop, S.C.Rly, Tirupati.
3. One copy to Mr.V. Krishna Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.R. Devraj, SC for Rlys, CAT.Hyd.
5. Copy to Library, CAT.Hyd.
6. One copy spare.

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14/4/03*

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① COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND
P.T.Tiruveragounder
THE HON'BLE MR.R.BALASUBRAMANTAN :
MEMBER(ADMN)

AND
THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER(JUL)

DATED: 28-4-1993

ORDER/JUDGMENT

R.P./ C.P/M.A.NO.

in

O.A.No. 804/92

T.A.No.

(W.P.No)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed as withdrawn.

Dismissed.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

